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NATIONAL COMPANY LAW TRIBUNAL  
DIVISIONAL BENCH  
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 07/04/2017 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL  
SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER :  
PETITION NUMBER : CP/31/2017  
NAME OF THE PETITIONER(S) : M. MUTHUKARUPPAN  
NAME OF THE RESPONDENT(S) : MADRAS RACE CLUB  
UNDER SECTION : 97 OF COMPANIES ACT 2013

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

1.	A. R. Ramanathan	Am In Petitioner. Applicant	
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**ORDER**

Shri A R Ramanathan, counsel for the applicant present. The application is for ordering to convene, conduct and hold AGM for the reasons stated in the application. We are satisfied that there is sufficient cause for making the order in terms of Sec.97 of the Companies Act, 2013. Therefore we are inclined to admit the petition for hearing and issue notice to R1 company. The Registry is directed to send notice to R1 company through its Secretary at the address provided in the petition. The counsel for petitioner is also directed to issue private notice to the R1 company by way of speed post and file proof of sending and effecting service of notice by way of an affidavit by the next date of hearing. Put up on 25.04.2017 at 10.30 A.M.

(Ch. Md. Sharief Tariq)  
Member (Judicial)

(K. Anantha Padmanabha Swamy)  
Member (Judicial)